

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.89/2003
M.A.No.676/2003 in
OA No.3101/2002

New Delhi, this the 3rd day of April, 2003

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Shri Krishan Kishore Yadav & Others. Petitioners
-Versus- (Respondents in RA)
Union of India & Others Respondents
(Applicants in RA)

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

This Review Application is directed against an order of this Court dated 27.11.2002 in OA 3101/2002. The present application has been filed on 10.3.2003, i.e., more than three months from the date of the decision. No proper explanation of delay has been tendered in the miscellaneous application filed by the applicant. As such the review application is barred by limitation.

2. However, in the interest of justice, I have also perused the order dated 27.11.2002. I do not find any error apparent on the face of the record or discovery of new material which was not with the applicant despite due diligence at the time of final hearing. By way of this RA the review petitioner seeks to re-argue the case, which is not permissible. The present RA is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The RA is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member(J)